

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).5406/2019

(Arising out of impugned final judgment and order dated 29-01-2019 in CRLA No.6332/2010 passed by the High Court Of Judicature At Allahabad)

SONU @ PEERA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With applns for exemption from filing O.T., suspension of sentence)

Date : 09-04-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Arunav Patnaik, Adv.
Mr. Santosh Kumar - I, AOR

For Respondent(s) Mr. Vinod Diwakar AAG
Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

In the facts and circumstances of the case,
the petitioner is directed to be released on bail
subject to the satisfaction of the trial Court.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master